## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

## OA/310/00375/2019

Dated Wednesday the 20th day of March Two Thousand Nineteen

CORAM: HON'BLE MR. R. RAMANUJAM, Member (A) HON'BLE MR. P. MADHAVAN, Member (J)

R.Anurajan, Chemical Process Worker, Cordite Factory, Aruvangadu, Nirgiris, Nilgiri District.

....Applicant

By Advocate M/s. B. Nambiselvan

Vs

- 1. The Director General of Ordnance Factory, Kolkata, West Bengal.
- 2. The General Manager, Cordite Factory, Aravangadu, Nilgiris, Nilgiri District.
- 3. Thiru. P. Sidharthan,
  Junior Works Manager,
  Cordite Factory, Aravangadu,
  Nilgiris, Nilgiri District.

....Respondents

By Advocate Mr. Su. Srinivasan

## **ORAL ORDER**

## (Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following relief:

"To call for the records of the 2<sup>nd</sup> respondent in No. 142 dated 08.03.19 and quash the same and consequently direct the respondents to retain the applicant in the Cordite Factory, Aravangadu and pass such further or other orders and thereby render justice"

- 2. The applicant is aggrieved by Annexure A5 order dt. 08.03.2019 by which he has been transferred from Cordite Factory, Aruvankadu to Ordnance Factory, Itarsi in public interest. It is submitted that the applicant's wife is working in the same factory and the applicant is entitled to the benefit of Annexure A3 OM dt. 30.09.2009 of the DoPT by which husband and wife could be accommodated in the same station. Further, the applicant's children are studying in the school and he would wish to continue till the conclusion of the academic session. The applicant would accordingly be satisfied if he is permitted to make a representation to the competent authority in this regard who may be directed to consider it and pass appropriate orders within a time limit to be set by the Tribunal pending which status quo may be directed to be maintained.
- 3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents and submits that the applicant had already been relieved w.e.f. 08.03.2019 and he was expected to report for duty at Ordnance Factory, Itarsi on or before 23.03.2019. It had also been directed that his name would be struck off from the strength of the Ordnance Factory, Avadi w.e.f. 08.03.2019.
- 4. We have considered the submission. As the applicant wishes to make a

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representation against the impugned order on personal grounds, we deem it appropriate to permit the applicant to submit such representation to the competent authority within a period of three days from today. On receipt of such representation, the competent authority may consider the same in the facts and circumstances of the case, transfer policy as also public interest and pass a reasoned and speaking order within a period of ten days thereafter. At the request of the counsel for the applicant, status quo as on date is directed to be maintained in the meantime.

5. OA is disposed of at the admission stage.

(P. Madhavan) Member(J) (R. Ramanujam)
Member(A)

20.03.2019

SKSI